

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF TRISHUL DREAM HOMES LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	TRISHUL DREAM HOMES LIMITED
2.	Date of incorporation of corporate debtor	15/03/2007
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs (ROC-Delhi)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102HR2007PLC048290
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Reg. Add.:</b> Post- Kheri Kalan, Sector-84 Near Apeejay School Faridabad Faridabad HR 121002 IN <b>Other addresses:</b> • SRS Tower, 3rd Floor Near Metro Station, Mewla Maharajpur, G.T. Road Faridabad HR 121003 IN
6.	Insolvency commencement date in respect of corporate debtor	16/06/2023
7.	Estimated date of closure of insolvency resolution process	12/12/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Kumar Agarwal IBBI/IPA-002/IP-N00608/2018-2019/11859 AFA Valid: Upto 30th November, 2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Registered Address:</b> Plot no. IID/31/1, Street No. 1111, PS QUBE, Unit Number 1015A, 10 <sup>th</sup> Floor Beside City Centre 2, Kolkata-700161 <b>Email ID:</b> cs.aaa.2014@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Registered Address:</b> Plot no. IID/31/1, Street No. 1111, PS QUBE, Unit Number 1015A, 10th Floor , Beside City Centre 2, Kolkata-700161 Email ID: cirp.trishuldream@gmail.com
11.	Last date for submission of claims	01/07/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers and others (if any)
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class.	1. Mr. Kapil Dev Dhir Insolvency Professional, Regn No.: IBBI/IPA-001/IP-P-02007/2020-2021/13227 2. Mr. Sumit Sharma Insolvency Professional, Regn No.: IBBI/IPA-001/IP-P-02323/2020-2021/13513 3. Ms. Uma Garg Insolvency Professional, Regn No.: IBBI/IPA-001/IP-P-02088/2020-21/13256
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>Web link:</b> <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> <b>Physical Address:</b> NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of TRISHUL DREAM HOMES LIMITED on 16/06/2023.

The creditors of TRISHUL DREAM HOMES LIMITED are hereby called upon to submit their claims with proof on or before 01/07/2023 to the Interim Resolution Professional at the address mentioned against **entry No. 10**.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorized Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorized Representative of the class [Home Buyers and others (if any) under the Real Estate Project (Financial Creditors) of the Corporate Debtor] in Form CA.

The submissions of claims with proofs is to be made in accordance with chapter IV of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

Form B- for Claims by Operational Creditors except workmen and employees

Form C- for Claims by Financial Creditors

Form CA - for Claims by Financial Creditors in a class

Form D- for Claims by workmen and employees

Form E - for Claims by Authorized representatives of workmen and employees

Form F - for Claims by Creditors (Other than Operational Creditors and Financial Creditors)

Submission of false or misleading proofs of claim shall attract penalties.

Place: Kolkata  
Date: 18/06/2023

**AJAY KUMAR AGARWAL**  
Interim Resolution Professional  
Regd No.: IBBI/IPA-002/IP-N00608/2018-19/11859

Aj A  
18/06/2023





